**Annexure-8**

**Name of the corporate debtor: Indian Yarn Limited ; Date of commencement of CIRP: 17-07-2025 ; List of creditors as on: 31.03.2026**

**List of operational creditors other than Workmen, Employees and Government dues) (Amount in₹)**

| Sl. No. | Name of creditor | Identification No. | Details of claim received | | Details of claim admitted | | | | | | Amount of contingent claim | Amount of any mutual dues, that may be set-off | Amount of claim not admitted | Amount of claim under verification | Remarks, if any |
|---|---|---|---|---|---|---|---|---|---|---|---|---|---|---|---|
| | | | Date of receipt | Amount claimed | Amount of claim admitted | Nature of claim | Amount covered by security interest | Amount covered by guarantee | Whether related party? | % of voting share in CoC | | | | | |
| 1 | Vinayak International | | 9/8/2025 | 195,478,059.87 | 195,478,059.87 | Operational Creditor | No | | No | 0% | - | - | | | |
| | | | | | | | | | | | | | | | |
| | | | | | | | | | | | | | | | |
| | | | | | | | | | | | | | | - | |
| | | | | | | | | | | | | | | | |
| | **Total** | | | **195,478,060** | **195,478,060** | | | | | - | - | - | - | - | |

Notes to list of creditors

1. As per Regulation 14 of IBC 2016-

Where the amount claimed by a creditor is not precise due to any contingency or other reason, the interim resolution professional or the resolution professional, as the case may be, shall make the best estimate of the amount of the claim based on the information available with him. The interim resolution professional or the resolution professional, as the case may be, shall revise the amounts of claims admitted, induding the estimates of claims made under sub regulation (1), as soon as may be practicable, when he comes across additional information warranting such revision.

2. Claims have been provisionally admitted by IRP / RP on the basis of records / documents submitted by the creditors, as the updated books of accounts of the Corporate Debtor are still not made available to IRP/RP

3. The claims where admitted are subject to further revision/substantiation/modificati on the basis of any additional information / evidence / clarification which may be received subsequently and which warrant such revision/substanti ation/modification.

4. Information / evidence / clarification may also be pending from Operational Creditor/Management/Employees for the daims under further verification.